

PART-V**NOTIFICATION****NO.AS/LEG-20/Bill/GOUN/2024/3376****Dated Kohima, the 27th August, 2024.**

“*The Global Open University Nagaland (Second Amendment) Bill, 2024*” together with the Statement of Objects and Reasons and the Financial Memorandum which was introduced in the Nagaland Legislative Assembly on Tuesday the 27th August 2024, is published for general information as required under Rule 72 of the *Rules of Procedure and Conduct of Business in the Nagaland Legislative Assembly*.

Sd/-
KHRUOHITUONUO RIO
Secretary-In-Charge
Nagaland Legislative Assembly
Secretariat: Kohima

The Global Open University (Second Amendment) Bill 2024

To establish and incorporate a Private University by the Name of The Global Open University Nagaland in the State of Nagaland and to provide for matters connected therewith or incidental thereto. Whereas the establishment of a Private University can be done only through an Act of the State Legislative Assembly as per provisions in the University Grants Commission (Establishment and maintenance of standards in Private University) Regulations 2003.

A

Bill

Further to amend the Global Open University (Nagaland) Act 2006.

Be it enacted by the Nagaland Legislature in the Seventh-Fifth year of the Republic of India as follows.

1. Short title and commencement
 - i. This Act may be called The Global Open University (Nagaland) (Second Amendment) Act 2024.
 - ii. It shall come into force from the date of publication in the Official Gazette.
2. Amendment of name of the University.

In The Global Open University (Nagaland) Act, 2006 (hereinafter referred to as the Principal Act), for the name of the University, namely- “The Global Open University (Nagaland)”, the name “International University” shall be substituted.
3. Amendment in Principal Act and The Global Open University (Nagaland) (Amendment) Act, 2011.

In the Principal Act and The Global Open University (Nagaland) (Amendment) Act 2011, for the words “The Global Open University (Nagaland)” wherever they appeared, the words “International University” shall be substituted.

Statement of Object and Reasons

The object of this Bill is to amend the first paragraph of the schedule of the principal Act, for the nomenclature "The Global Open University Nagaland", the following nomenclature shall be substituted, namely, "International University". It is to state that the reason for changing the nomenclature is due to the fact that the University wishes to concentrate on full time and regular programmes and do away with open online courses.

Sd/-
TEMJEN IMNA ALONG
MINISTER
HIGHER EDUCATION AND TOURISM
NAGALAND, KOHIMA

FINANCIAL MEMORANDUM

The implementation of The Global Open University (Second Amendment) Bill 2024 does not involve any recurring or non-recurring expenditure from the consolidated fund of the State of Nagaland.

Sd/-
TEMJEN IMNA ALONG
MINISTER
HIGHER EDUCATION AND TOURISM
NAGALAND, KOHIMA

**THE GLOBAL OPEN UNIVERSITY (NAGALAND)
ACT, 2006 (Act No. 3 of 2006)**

An
Act

to establish a Private University by name the Global Open University (Nagaland) in the State of Nagaland and to provide for matters connected therewith or incidental thereto.

WHEREAS the Government of Nagaland had signed a Memorandum of Understanding with a Trust called the World Institution Building Programme (WIBP), New Delhi, on the 13th September, 2005, for allowing the said Trust to establish a Private University in the State of Nagaland to offer to the people of Nagaland more choices for pursuing higher professional, technical and technological education; and

WHEREAS the establishment of a Private University can be done only through an Act of the State Legislative Assembly as per provisions in the University Grants Commission (Establishment and Maintenance of Standards in Private University) Regulations, 2003:

Be it enacted by the Nagaland Legislative Assembly in the fifty-seventh year of Republic of India as follows:

**CHAPTER 1
PRELIMINARY**

Short title and commencement

1. (1) This Act may be called the Global Open University (Nagaland) Act, 2006.
- (2) It shall come into force on the date appointed by the State Government by notification in the Official Gazette.

Definitions

2. In this Act, unless the context otherwise requires, the following words shall have the meanings assigned herein:
 - (1) "Academic Council" means the Academic Council of the University;
 - (2) "Board of Studies" means the Board of Studies constituted under this Act;
 - (3) "Chancellor" means the Chancellor of the University;
 - (4) "Director" means a Director of the University;
 - (5) "Executive Council" means Executive Council of the University;
 - (6) "Finance Committee" means Finance Committee of the University;
 - (7) "Finance Officer" means Finance Officer of the University;
 - (8) "Fund" means the funds of the University and includes funds for a sponsored scheme;
 - (9) "Governing Council" means the Governing Council of the University;